

Central Administrative Tribunal, Principal Bench

O.A. No.2679 of 2002

New Delhi this the 23rd day of October, 2002

(B)

Hon'ble Mr.Justice V.S. Aggarwal, Chairman  
Hon'ble Mr. M. P. Singh, Member (A)

Om Prakash  
S/o Lata (Shri) Ram Phool Singh,  
R/o C-4, Sector-9, Vijay Nagar,  
Ghaziabad (U.P.).

- Applicant

(By Advocate : Shri Harvir Singh for  
Shri Nitender Sharma)

Versus

1. The Chief Secretary,  
Government of N.C.T. of Delhi,  
Delhi Sachivalaya, I.P. Estate,  
New Delhi-110002.
2. The Principal Secretary-cum-Director,  
Training & Technical Education,  
Government of N.C.T. of Delhi.  
Muni Maya Marg, Pitam Pura,  
Delhi-110034.
3. The Member Secretary,  
All India Council of Technical Education,  
Indira Gandhi Sports Complex,  
I.P. Estate, New Delhi-110002.
4. The Principal,  
G.B. Pant Polytechnic,  
Govt. of NCT of Delhi,  
Kalkaji, New Delhi-110019.
5. The Secretary,  
Union Public Service Commission,  
Dholpur House, Shahjahan Road,  
New Delhi-110011.
6. Shri P.P. Gupta,  
Lecturer, Arya Bhat Polytechnic,  
G.T. Karnal Road, Delhi.
7. Shri V.K. Verma,  
Lecturer,  
G.B. Pant Polytechnic,  
Kalkaji, New Delhi-110019.
8. Shri P.K. Bagga,  
Lecturer,  
Pusa Polytechnic, Pusa Road,  
New Delhi.
9. Shri Rajan Bahati,  
Lecturer,  
Pusa Polytechnic, Pusa Road,  
New Delhi.

10. Mrs. Udita Malviya,  
Lecutrer,  
Kasturba Polytechnic,  
Muni Maya Ram Marg,  
Pitam Pura, New Delhi.

Respondents 06 to 10 through  
Respondent No.2

- Respondents

ORDER (ORAL)

Mr. Justice V.S. Aggarwal, Chairman:

By virtue of the present application, applicant seeks quashing of the order dated 5.8.2002, a copy of which is Annexure A-1. Perusal of the same reveals that officer on special duty has intimated names to principals of certain institutions with respect to the filling up of three posts of Head of Department (Electrical Engineering) on regular posts. Departmental Promotion Committee meeting is consideration seven names that have been mentioned to be in the zone of consideration. Learned counsel for applicant contends that respondents no.6 to 10 do not fulfil the educational qualification as per the rules.

2. At this stage, when only a list has been drawn, we deem it inappropriate to interfere. It is indeed not to be emphasised that the Departmental Promotion Committee meeting will consider as to if the concerned persons fulfil the educational qualifications or not. Consequently without expressing any further opinion, presents OA is dismissed. But nothing said herein should be taken as an expression of opinion against the applicant.

( M.P. Singh )  
Member (A)

( V.S. Aggarwal )  
Chairman

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